GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:778 ANSWERED ON:27.11.2012 CRIME AGAINST SC/ST WOMEN Gawali Patil Smt. Bhavana Pundlikrao ;Mishra Shri Mahabal ;Nagorao Shri Dudhgaonkar Ganeshrao;Rao Shri Sambasiva Rayapati;Rawat Shri Ashok Kumar;Siricilla Shri Rajaiah

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government and some NGOs have expressed concerns over the rising crime/atrocities against SC/ST women and children in the country;

(b) if so, the details thereof and the total number of such cases reported, accused arrested and action taken against them, separately during each of the last three years and the current year, crime-wise including rape cases and State-wise including Haryana and the NCT of Delhi;

(c) whether the Union Government has received any suggestion for amendment in Article 17 for preventing atrocities on SC/ST women and children;

(d) if so, the details thereof and the reaction of the Government in this regard; and

(e) the steps taken by the Union Government to stop such cases in coordination with the State Governments in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): Yes Madam. The Union Government has expressed its concern on the rising crimes and atrocities against SC/ST women and children in the country. As per the information provided by the National Crime Records Bureau (NCRB), the data compiled on total cases of atrocities against SC/ST for the years 2009 – 2011, indicate a rising trend. The State wise details of the total number of cases is given in Annexure. However, gender-wise and age-wise segregation of cases of atrocities on SC/ST women and children are not maintained centrally by NCRB.

(c) & (d): Ministry of Home Affairs is not aware of any suggestion regarding amendment in Article 17 for preventing atrocities on SC/ST women and children.

(e): As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST, women and children lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all States / UTs.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs, by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ministry of Home Affaris in consultation with Ministry of Social Justice and Empowerment had convened a meeting to discuss on effective implementation of SC/ST PoAAct 1989 on 17th April, 2011 at New Delhi. The meeting was attended by Chief Ministers and Administrators of some States / UTs, Home Ministers and Minister in charge of Social Justice of many States / UTs and other representatives.

In the meeting the following steps were proposed to be undertaken:

States / UTs needs to be more proactive in effective implementation through various measures enumerated in the Advisory issued by Ministry of Home Affairs on Crime against SCs/STs.

Governmental machinery to be made more responsive and sensitive towards the crime against SCs/STs through various training programmes and sensitization

Involvement of all NGOs, Social Organisations and other organizations working in the filed to alleviate the sufferings of SCs/STs.